

**IN THE HIGH COURT OF JUDICATURE AT PATNA
CRIMINAL MISCELLANEOUS No.63700 of 2025**

Arising Out of PS. Case No.-34 Year-2013 Thana- MAHILA P.S. District- Patna

Niraj Kumar @ Niraj Kumar Mandal Son of Satish Mandal Village-
Meharnama Tand PS -Tetiya Bambar Distt -Munger

... .. Petitioner/s

Versus

The State of Bihar

... .. Opposite Party/s

Appearance :

For the Petitioner/s : Mr. Jyoti Ranjan Jha, Advocate
For the Opposite Party/s : Mr. Madhura Nand Jha, APP

**CORAM: HONOURABLE MR. JUSTICE SANDEEP KUMAR
ORAL ORDER**

5 18-12-2025 Heard the learned counsel for the petitioner and
learned APP for the State.

2. The petitioner seeks regular bail in connection with Mahila (Sachivalaya) P.S. Case No. 34 of 2013 registered for the offence under Sections 376, 379/34 of the Indian Penal Code.

3. As per the prosecution case, the allegation against the petitioner is that he along with others forcibly kidnapped the victim lady and committed rape with her.

4. Learned counsel for the petitioner submits that petitioner is innocent and has not committed any offence. Petitioner is in custody since 16.06.2025. He further submits that the petitioner has been named in this case on the basis of the confessional statement of one Ravi Kumar.



5. Learned A.P.P. for the State has vehemently opposed the prayer for bail and has submitted that there is direct and specific allegation against the petitioner and others of committing rape.

6. Considering the aforesaid facts and the gravity of the offence, this Court is not inclined to grant regular bail to the petitioner.

7. Accordingly, this application for regular bail stands rejected. If the trial is delayed by the prosecution, the petitioner may renew his prayer for bail.

(Sandeep Kumar, J)

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